

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Petition(s) for Special Leave to Appeal (C) No(s). 8610-8611/2017

RANI RAJENDRI KUMARI BA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.130470/2017-APPLICATION FOR SUBSTITUTION)

Date : 21-02-2018 These matters were called on for hearing today.

For Petitioner(s) Ms. Asmita Singh, Adv.
M/S. Mitter & Mitter Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for substitution in respect of the sole petitioner has been filed and found to be defective. Four weeks' time is granted to learned counsel for the petitioner to cure the defects.

Service is complete in respect of respondent No. 2 but no one has entered appearance.

Learned counsel for the petitioner is granted two weeks' time to take fresh steps in respect of respondent No. 1.

List on 18.04.2018.

KAPIL MEHTA
Registrar
21.02.2018

PS